

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 103
CAA-53/ND/2021**

IN THE MATTER OF:

**M/s. Falck Services Pvt. Ltd. and
M/s. Falck India Pvt. Ltd.**

...APPLICANT

Section

Under Section 230-232

**Order delivered on 13.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

**:Ms. Richa Sharma, CS along with
Mr. Rahul Chauhan, CS.**

For the RD/OL

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For the Income Tax Department

:

ORDER

Heard the submissions made by the Learned Counsel for the Petitioners. This is a second motion amalgamation proposal between two companies. The main object of amalgamation is to achieve the economy of operations. Order in this matter is reserved.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**